

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.390/2004

Thursday, this the 19th day of February, 2004
---- Hon'ble Shri S.K. Naik, Member (A)

Shri Omveer Gaur Asstt. Engineer (Electrical) c/o Executive Engineer (Elect.) Hindon Central Electrical Division CPWD, Hindon Air Field Ghaziabad (UP)

..Applicant

(By Advocate: Smt. Meenu Mainee)

Versus

Union of India through

- 1. The Secretary
  Ministry of Urban Development
  Govt. of India
  Nirman Bhavan, New Delhi
- 2. The Director General CPWD Govt. of India Nirman Bhawan, New Delhi
- 3. The Executive Engineer (Elect.)
  Hindon Central Electrical Division
  CPWD, Hindon Air-Field
  Ghaziabad

..Respondents

## ORDER (ORAL)

Heard the learned counsel for applicant. The main contention raised by her is that the respondents intend to recover the payment made to the applicant on account of stepping up of the pay for which he had not made any request himself. The benefit having been given by the respondents themselves without any request, it is unjust and unfair that the recovery proceedings should be effected at this point of time. It has also been contended that the representation dated 15.10.2003, copy of which is Annexure A-7, was not replied to nor was the applicant given any opportunity of being heard.

The same



- Under the circumstances, when the rights of the 2. respondents are not likely to be affected, I direct & 3 to consider the respondent Nos. 2 representation of the applicant as also the grounds advanced by him in the present OA and to pass a detailed reasoned and speaking order with an intimation to the should not be The recovery, until then, applicant. effected by the respondents. If any grievance still survives, the applicant will, however, be free to agitate the matter through a fresh OA, if so advised, in accordance with law.

( S. K. Naik ) Member (A)

/sunil/